

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 167/2017

(Arising out of impugned final judgment and order dated 16-04-2015 in CRLA No. 1727/2012 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

CHANDRA SHEKHAR @ CHHOTU

Respondent(s)

(FOR CONDONATION OF DELAY IN FILING ON IA 21578/2016)

Date : 17-12-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Adarsh Upadhyay, Adv.

Mrs. Swarupama Chaturvedi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

At the request of learned counsel for the petitioner, list the matter in the third week of January, 2020.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER